

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Original Application No. 498 of 1994

H.P. Gupta ... ... ... ... ... ... Applicant.  
versus

Union of India and Others ... ... ... Respondents.

Hon. Mr. Justice R.K. Varma, Vice-Chairman.  
Hon. Miss. Usha Sen, Administrative Member.

(By Hon. Mr. Justice R.K. Varma, Vice-Chairman)

Sri Anil Kumar learned counsel for the  
petitioner. Heard on the question of admission.

2. The relief claimed in this petition is for  
issue of mandamus to the Respondent No. 2, Chief Post  
Master General U.P. Circle Lucknow to dispose of the  
petitioner's representation, which is pending before  
him. Learned counsel for the petitioner states that  
the copy of the representation is annexed to the petition as  
Annexure No. 4 and Annexure No. 5 in respect of which  
the department has sent parawise comments as Annexure  
A-7 dated 8.4.93 to Chief Post Master General. It is  
stated that respondent No. 2 has not decided the  
representation aforesaid.

R.W.

3. Looking to the nature of the relief sought  
by the petitioner, we do not think it necessary to  
issue a show cause notice to the Respondents since  
the direction sought can be given in the ends of justice  
without there being any prejudice caused to the  
respondents.

4. Accordingly we direct the respondent No. 2  
to decide the petitioner's representations at  
and annexure A-6 dated 22.2.93 by speaking order

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within 3 months of the receipt of this order,  
unless petitioner's representations have already  
been decided by the respondents.

5. With the direction as aforesaid this  
petition is disposed off.

*Unhu*  
Member-A

*R.K. Varma*  
Vice-Chairman

Allahabad dated:- 12. April 1994.

/pc/

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH AT ALLAHABAD.

I N D E X  
IN  
COMPIRATION NO. 1

Regd. O.A. No. 493 of 1994  
( U/S 19 of Administrative Tribunal Act, 1985 )  
( District:GORAKHPUR )

Hari Prasad Gupta ...Applicant

Versus

Union of India & others ... Respondents.

Sr. No.	PARTICULARS	PAGES NO.
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2.	Annexure No.1 (True copy of the Impugned order dt. 11.10.91)	- 12

Date: 21.3.1994.

Place : Allahabad.

*Anil Kumar*  
( ANIL KUMAR )  
Advocate

Counsel for the Applicant.

*Hari Prasad Gupta*

Sri Anil Kumar  
(Adv.)

Diary No 1078/94

Central Administrative Tribunals  
National Bench At Allahabad

22.03.94

OR

Date of Receipt  
by Post

Recd.  
by Registrar

21  
22/3/94

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH AT ALLAHABAD.

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Regd. Original Application no. 493 of 1994  
( Under Section 19 of Administrative Tribunal Act, 1985 )

Hari Prasad Gupta S/o Late Sri Ram Lal Gupta, R/o  
South Betiya Hata, District: Gorakhpur.

..... Applicant

VERSUS

*Filed today  
in 5 sets.*  
*22/3/94*

- 1) Union of India through the Secretary Ministry of communication, New Delhi.
- 2) The Chief Post Master General, U.P. Lucknow.
- 3) The Director Postal Services - Gorakhpur.

... Respondents.

DETAILS OF APPLICATION:-

1. Particulars of the order against which the application is made:-

The applicant is preferring the present application before the Hon'ble Tribunal for a suitable direction to the respondent no. 02 for disposal of the petitioner's ~~the~~ appeal/representation against the order dt. 11.10.1991 passed by the respondent no. 3 regarding promotion/ ~~or the~~ fixation of the pay scale of the applicant in the lower selection grade.

*Hari Prasad Gupta*